



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 13th September, 2018.

The following Act has been assented to by the Governor on 13th September, 2018 and is hereby published for general information :—

**THE SRINAGAR AND JAMMU CLUSTER UNIVERSITIES
(AMENDMENT) ACT, 2018**

(Governor Act No. XVII of 2018)

[13th September, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

2 The J&K Govt. Gazette, 13th Sept., 2018/22nd Bhad., 1940. [No. 24-5

An Act to amend the Srinagar and Jammu Cluster Universities Act, 2016.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Srinagar and Jammu Cluster Universities (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 10, Act No. III of 2016.*—In section 10 of the Srinagar and Jammu Cluster Universities Act, 2016, in sub-section (1), for the words, “Chief Minister of the State”, the words, “Chief Minister of the State or the Governor, when Proclamation under section 92 of the Constitution of Jammu and Kashmir or Article 356 of the Constitution of India, as applicable to the State, is in operation” shall be substituted.

SATYA PAL MALIK,
Governor.

(Sd.) ASHISH GUPTA,
Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.